144 Written Answers to

Allocation of funds under Smart Cities Mission

1465. SHRI ANAND SHARMA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is a fact that a major part of the allocations made under the Smart Cities Mission have remained under-utilised;
- (b) if so, the amount allocated to each city under the Mission and the amount spent by each city; and
- (c) the steps taken to ensure faster implementation of the projects under the Mission?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Utilization of the fund depends on the date of the selection of the Smart City. After selection it takes around 15-18 months to call for tenders. For Cities selected in Round 1 (January 2016), where 18 months have lapsed, about 51% of the projects are either have been tendered or under implementation. In Round 2, nearly all the cities have set up Special Purpose Vehicles (SPVs) and Project Management Consultants (PMCs). Round 3 and Round 4 cities have recently been selected and are in the process of establishing SPVs and procuring PMCs. The progress is as planned.

As reported by cities, 3012 projects worth ₹ 1,38,984 crores have been identified for implementation. Out of which, 753 projects worth ₹ 24,511.49 crores have been completed or under implementation; tendering has started for 287 projects worth ₹ 14,296 crores.

(c) The implementation of the Smart Cities Mission is being done by a city level Special Purpose Vehicle (SPV). Regular monitoring by this Ministry is being done through Video Conference, webinar and meetings at State level alongwith handholding support to speed up preparation of Detailed Project Reports (DPRs), call tenders and start implementation on ground.

Database of housing projects

1466. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government proposes to have a central database of all the housing projects to capture their status and delays;
 - (b) if so, the details thereof and if not, the reasons therefor; and

(c) the steps taken by Government for strict implementation of Real Estate Regulation Act to ensure time-bound delivery of housing projects by the builders?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) The States/Union Territories (UTs) and the Real Estate Regulatory Authority constituted under the Real Estate (Regulation and Development) Act, 2016 (Act) are to ensure the registration of ongoing projects as per Section 3(1) of the Act and to publish and maintain a website of records, for public viewing, of all real estate projects for which registration has been given, with such details as may be prescribed, including information provided in the application for which registration has been granted.

The Ministry of Housing and Urban Affairs has during workshops, State level review meetings and interactions emphasized the need to ensure implementation of the Act through framing of Rules by States/UTs and establishment of Real Estate Regulatory Authority and Real Estate Appellate Tribunal.

Opening of application window

1467. SHRI DARSHAN SINGH YADAV: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether, as the per draft regulations for operationalisation of Land Pooling Policy in Delhi, it would be operated through an online single window system established by DDA which would be opened for applications for fixed duration and first window would be closed in a specified time and the applications received would be processed as first round of applications; and
- (b) whether Government would consider opening application window for all zones and sectors simultaneously and keep it open for continuous receipt of applications instead of phasing out?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Yes, Sir.

(b) DDA has informed that as per the draft regulations, the Land Pooling Policy is proposed to be implemented simultaneously in the entire Urbanisable Area of the Urban Extensions. If required, roll out of the Land Pooling may be phased depending upon the availability of resources and action plan for provision of infrastructure and services by the concerned service providing agencies.